GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- 716 TO BE ANSWERED ON- 12/12/2022

LOKUR COMMITTEE

716. SHRIMATI RAKSHA NIKHIL KHADSE: SHRI MANOJ KOTAK:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has proposed to evolve independent Commission to identify the new criteria, other than the present criteria fixed by Lokur Committee, to identify the Scheduled Tribes in India;
- (b) if so, the details thereof;
- (c) the details of the proposals are pending/ under consideration of Ministry of Tribal Affairs to accord the status of Scheduled Tribes to the identified communities; and
- (d) if so, the details thereof, State wise?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

- (a): No Sir.
- **(b):** Doesn't arise in view of (a) above.
- (c) & (d): The Government of India has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) for consideration for amendment of legislation. All actions are taken as per these approved modalities.

Proposals for inclusion and other amendments in the list of Scheduled Tribes of any State are processed in accordance with these modalities, which is an ongoing process.
